FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF TRILOK SECURITY SYSTEMS INDIA PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Trilok Security Systems India Private Limited
2.	Date of incorporation of corporate debtor	December 13, 2005
3.	Authority under which corporate debtor is incorporated / registered	RoC - Vijayawada
4.	Corporate Identity No.	U74920AP2005PTC048418
5.	Address of the registered office and principal office of corporate debtor	#6-8-1227, NGO's Colony, Khadi Circle Tirupathi AP 517501
6.	Date of closure of Insolvency Resolution Process	September 01, 2022
7.	Liquidation commencement date of corporate debtor	September 01, 2022 (Copy of order received on September 2, 2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Gopikrishna Byadigera IBBI/IPA-001/IP-P00206/2017-2018/10406
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 2-2-271/73/1, Plot No.73, Lakshmi Enclave, Phase 2, Near Sanjive Reddy Garden, Macha Bolarum City, Hyderabad, Telangana-500010, India Email id: bgopikrishna2000@gmail.com
10.	Address and e-mail to be used for correspondence with theliquidator	Address for correspondence: 2-2-271/73/1, Plot No.73, Lakshmi Enclave, Phase 2, Near Sanjive Reddy Garden, Macha Bolarum City, Hyderabad, Telangana 500010, India Email id: trilok.cirp@gmail.com
11.	Last date for submission of claims	October 1, 2022.

Notice is hereby given that the National Company Law Tribunal, Amaravati has ordered the commencement of liquidation of the Trilok Security Systems India Private Limited on September 1, 2022.

The stakeholders of Trilok Security Systems India Private Limited are hereby called upon to submit their claims with proof on or before October 1, 2022, to the liquidator at the address mentioned against item No.11.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date : 05.09.2022

Place: Hyderabad

Sd/-

GOPIKRISHNA BYADIGERA

Liquidator of Trilok Security Systems India Private Limited

IBBI/IPA-001/IP-P00206/2017-2018/10406

దళిత మహిళపై దాడి


శ్యామల

ప్రజాశక్తి-పొదిలి (ప్రకాశం జిల్లా)
వినాయకుడి విగ్రహ నిమజ్జనంలో గులాం చల్లినందుకు పెత్తందారీ వర్గీయులు దళిత మహిళపై దాడికి దిగి గాయపర్చారు. ఈ ఘటన ప్రకాశం జిల్లా పొదిలి మండల పరిధిలోని అక్కచెరువు గ్రామంలో ఆదివారం చోటు చేసుకుంది. బాధితురాలి కథనం ప్రకారం.... ఈ నెల 1న ఏర్పాటు చేసిన వినాయక విగ్రహం నిమజ్జనంలో దళిత మహిళ విరుగురి శ్యామల అదే గ్రామానికి చెందిన పెత్తందారీ మహిళపై గులాం చల్లింది. ఈ విషయంలో వివాదం చోటుచేసుకుంది. ఇది అవమానంగా భావించిన పెత్తందారీ మహిళ కుటుంబ సభ్యులు, వర్గీయులు ఆదివారం శ్యామల ఇంటిపై దాడికి పాల్పడ్డారు. ఈ దాడిలో శ్యామల తలకు గాయం కావడంతో స్థానిక ప్రభుత్వ వైద్యశాలకు తరలించి చికిత్స అందించారు. ఈ ఘటనపై తమకు ఎలాంటి ఫిర్యాదు అందలేదని ఎస్ఐ వై శ్రీహరి తెలిపారు.

పిల్లల్లో మనోవికాసం పెంచాలి

బాలోత్సవ భవన్ ప్రారంభోత్సవంలో వక్తలు


వేదికపై మాట్లాడుతున్న బాలసుబ్రహ్మణ్యం

ప్రజాశక్తి-విజయవాడ
పిల్లల్లో ఉన్న నైపుణ్యాన్ని వెలికితీసి, భావితరాల సర్వతోముఖాభివృద్ధికి చేస్తోన్న కృషి విస్తరించాల్సిన అవసరం ఎంతైనా ఉందని పలువురు వక్తలు పేర్కొన్నారు. విజయవాడలోని ఎంబివికెలో అమరావతి బాలోత్సవ భవనను ఆ సంస్థ గౌరవాధ్యక్షులు చలువాది మల్లికార్జునరావు రిబ్బన్ కట్ చేసి ఆదివారం ప్రారంభించారు. అనంతరం ఎంబివికె ఆడిటోరియంలో అమరావతి బాలోత్సవ్ కార్యదర్శి ఆర్.కొండలరావు అధ్యక్షతన సభ జరిగింది. ఈ సందర్భంగా ఎమ్మెల్సీ విఠపు బాలసుబ్రహ్మణ్యం మాట్లాడుతూ అమరావతి బాలోత్సవ్ ఆధ్వర్యంలో చిన్నారుల్లో సాంస్కృతిక, మానసిక వికాసానికి చేస్తోన్న కృషిని అభినందించారు. పిల్లల కోణం నుంచి ప్రపంచాన్ని చూస్తే కలిగే ఆనందం అనిర్వచనీయమైందన్నారు. విద్యార్థులకు అనుకూలమైన విద్యా విధానం ఉండాలని, వారి ఆలోచనలు పరిగణలోకి తీసుకొని అన్ని ప్రక్రియల్లో రచనలు రావాలని తెలిపారు. సంస్థ కార్యదర్శి పిన్నమనేని మురళీకృష్ణ మాట్లాడుతూ.. విజయవాడ కేంద్రంగా రాష్ట్ర వ్యాప్తంగా కార్యక్రమాలు విస్తరించే ప్రయత్నం చేస్తామని తెలిపారు. విద్యార్థుల్లో సామాజిక స్పృహ కల్పించే రీతిలో సంస్కృతి, సామాజిక, దేశభక్తియుత కార్యక్రమాలు చేపడుతున్నట్లు వివరించారు. ఈ సందర్భంగా బాలోత్సవం వ్యాసాలతో కూడిన సావనీర్‌ను కాకినాడ క్రియ పిల్లల పండుగ నిర్వాహకులు ఎస్‌ఎస్ఆర్ జగన్నాథరావు, హేలాపురి బాలోత్సవ్ నిర్వాహకులు తీసుకొచ్చిన రాజారామ్మోహన్‌రాయ్ పుస్తకాన్ని వైజాగ్ చిల్డ్రన్స్ క్లబ్ ప్రతినిధి డాక్టర్ కె.రమాదేవి ఆవిష్కరించారు. కార్యక్రమంలో కొత్తగూడెం బాలోత్సవ్ నిర్వాహకులు డాక్టర్ వాసిరెడ్డి రమేష్ బాబు, ఏలూరుకు చెందిన హేలాపురి బాలోత్సవ్ నిర్వాహకులు ఆర్‌ఎపాటి నాగేశ్వరరావు, అమరావతి బాలోత్సవం కార్యదర్శి జ్యోత్స్న, బాలోత్సవం బాధ్యుడు యువి రామరాజు తదితరులు పాల్గొన్నారు.

పిఎం పోషణ్ అభియాన్‌లో కేరళ భేష్ : నీతి ఆయోగ్

● నిధుల వినియోగంలో టాప్

తిరువనంతపురం : పిఎం పోషణ్ అభియాన్‌లో కేరళ సర్కారు చక్కని ప్రదర్శనను కనబర్చింది. ఈ పథకం కింద నిధుల వినియోగంలో పెద్ద రాష్ట్రాల్లో కేరళ అగ్రస్థానంలో నిలిచిందని నీతి ఆయోగ్ తన నివేదికలో తెలిపింది. నీతి ఆయోగ్ నివేదిక ప్రకారం.. 2020 ఆర్థిక సంవత్సరం చివరి నాటికి కేంద్ర పథకం పోషణ్ అభియాన్ కింద నిధుల వినియోగం కేరళలో అత్యధికంగా (58శాతం) ఉన్నది. ఒడిశాలో అత్యల్పంగా (8శాతం) ఉన్నది. చిన్న రాష్ట్రాల్లో నిధుల వినియోగం నాగాలాండ్‌లో అత్యధికంగా (87శాతం) ఉన్నది. అరుణాచల్‌ప్రదేశ్‌లో అత్యల్పంగా (9 శాతం) ఉన్నది. కేంద్రపాలిత ప్రాంతాల్లో లక్షద్వీప్ అత్యధికంగా (65శాతం), పుదుచ్చేరి అత్యల్పంగా (22శాతం) నిధులను వినియోగించాయి. సంస్థాగత ప్రసవాల సంఖ్య 2020 అక్టోబర్-డిసెంబర్ మధ్య తగ్గింది. ఈ కాలంలో దాదాపు 53,48,000 మంది మహిళలు సంస్థాగత సౌకర్యాలలో ప్రసవించారు. కరోనాకు ముందు అంటే 2019లో అక్టోబర్-డిసెంబర్ మధ్య ఇది 54,98,000గా ఉన్నది. 2020 అక్టోబర్-డిసెంబరు కాలంలో సుమారు 30,52,000 మంది లబ్దిదారులు 48 గంటలు, 14 రోజుల మధ్య ప్రసవానంతర పరీక్షలను పొందారు. అంతకుముందు ఏడాది ఇదే కాలంలో ఈ సంఖ్య 31,31,000గా ఉన్నది. మానవ వనరులకు సంబంధించిన సమస్యలను ప్రస్తావిస్తూ, 15 రాష్ట్రాలు ఎఎన్ఎమ్ స్థానాలను 75 శాతం కంటే ఎక్కువ భర్తీ చేశాయి. ఒడిశా 100 శాతం ఏఎన్ఎం స్థానాలను భర్తీ చేయగా, బీహార్ (52 శాతం), యూపీ (61 శాతం), హిమాచల్‌ప్రదేశ్ (71 శాతం), త్రిపుర రాష్ట్రాలు 75 శాతం కంటే తక్కువ ఎఎన్ఎమ్ స్థానాలను భర్తీ చేశాయి.

కుప్పం ఘటనపై సిబిఐ విచారణ : వర్ల

ప్రజాశక్తి-అమరావతి బ్యూరో
కుప్పం చంద్రబాబు పర్యటనలో జరిగిన ఘటనపై సిబిఐతో గానీ, సిట్టింగ్ జడ్జితో గానీ న్యాయ విచారణ జరిపించాలని టిడిపి పొలిట్‌బ్యూరో సభ్యులు వర్ల రామయ్య డిమాండ్ చేశారు. విచారణ జరిపితే పోలీసుల అసమర్థత, వైసిపి గూండాల దౌర్జన్యం బట్టబయలవుతుందని తెలిపారు. టిడిపి కార్యాలయంలో ఆదివారం ఏర్పాటు చేసిన విలేకరుల సమావేశంలో ఆయన మాట్లాడారు. రాష్ట్రంలో శాంతిభద్రతలపై కేంద్ర హోం మంత్రి సమీక్ష నిర్వహించి, తగు చర్యలు తీసుకోవాలని కోరారు. కుప్పంలో ఏం జరగలేదని డిజిపి వ్యాఖ్యానించడం వైసిపి గూండాలకు ఊతమివ్వడమేనని విమర్శించారు. ఈ వ్యాఖ్యలను అదనపు డిజిలు గానీ, ఐపిఎస్ అధికారుల సంఘం గానీ సమర్థిస్తుందా అని ప్రశించారు. కుప్పంలో మాజీ ముఖ్యమంత్రి చంద్రబాబుపై దాడి జరిగితే జరగలేదని డిజిపి చెప్పడం ఆత్మవంచన చేసుకోవడమేనని పేర్కొన్నారు. విజయవాడలో టిడిపి నాయకుడు చెన్నుపాటి గాంధీపై దాడిచేసిన వారిపై కేసు ఇంకా నమోదు చేయకపోవడం పోలీస్ వ్యవస్థ దిగజారుడుతనానికి నిదర్శమని విమర్శించారు.

నకిలీ మద్యం వ్యాపారానికి పునాదులు వేసిందే జగన్ : సునీత

రాష్ట్రంలో నకిలీ మద్యం వ్యాపారానికి పునాదులు వేసిందే ముఖ్యమంత్రి వైఎస్ జగన్ అని టిడిపి అంగన్‌వాడీ విభాగం రాష్ట్ర అధ్యక్షురాలు ఆచంట సునీత పేర్కొన్నారు. ఈ విషయం వైసిపి ఎమ్మెల్సీ పోతుల సునీతకు తెలియకపోవడం శోచనీయమని ఆదివారం ఒక ప్రకటనలో తెలిపారు.

‘ఉక్కు’ పరిరక్షణకు ఐక్య పోరాటాలు

● సిపిఎం ఎంపి కరీం


దీక్షా శిబిరంలో మాట్లాడుతున్న ఎంపి కరీం

ప్రజాశక్తి - ఉక్కునగరం (విశాఖపట్నం)
విశాఖ ఉక్కు కర్మాగారాన్ని కాపాడుకునేందుకు కుల, మత, వర్గ, రాజకీయాలకు అతీతంగా ఐక్య పోరాటాలు నిర్వహించాల్సిన అవసరం ఎంతైనా ఉందని సిపిఎం రాజ్యసభ ఎంపి ఇ.కరీం అన్నారు. స్టీల్‌ప్లాంట్ ప్రయివేటీకరణకు వ్యతిరేకంగా విశాఖ ఉక్కు పరిరక్షణ పోరాట కమిటీ ఆధ్వర్యాన కూర్మన్నపాలెం కూడలిలో చేపట్టిన రిలే నిరాహార దీక్షలు ఆదివారం నాటికి 570వ రోజుకు చేరాయి. దీక్షా శిబిరాన్ని కరీంతో పాటు అస్సాంకు చెందిన లోక్‌సభ సభ్యుడు శరనియ నబకుమార్, తృణమూల్ కాంగ్రెస్ పార్టీ లోక్‌సభ సభ్యుడు ఖలీలుర్ రెహమాన్ సందర్శించి సంఘీభావం తెలిపారు. దీక్షలనుద్దేశించి కరీం మాట్లాడుతూ దేశంలో ప్రభుత్వ రంగ సంస్థలు ఒక్కొక్కటిగా ప్రయివేటుపరం అవుతుండడంపై ఆందోళన వ్యక్తం చేశారు. దీనిపై పార్లమెంట్ ఉభయ సభల్లో విస్తృతంగా చర్చించాల్సి ఉందని, ప్రతి పార్లమెంట్ సభ్యుడూ బాధ్యతగా పోరాడాల్సిన అవసరం ఉందని తెలిపారు. తమ ప్రాంతాల్లో జరిగిన కొన్ని ముఖ్యమైన పోరాటాలను ఉదహరించారు. ఉక్కు కార్మికులు సుదీర్ఘకాలంగా చేస్తోన్న పోరాటాన్ని అభినందించారు. స్టీల్‌ప్లాంట్ పరిరక్షణ ఉద్యమానికి అండగా ఉంటామని, కార్మికులతో కలిసి పోరాడేందుకు ముందుంటామని తెలిపారు. పోరాటాలను విచ్ఛిన్నం చేయడానికి బిజెపి పాలకులు కుయుక్తులు పన్నుతారని, వాటిని ఐక్యంగా తిప్పికొడితేనే విజయం సాధ్యమవుతుందని స్పష్టం చేశారు. కార్యక్రమంలో పోరాట కమిటీ ప్రతినిధులు జె.అయోధ్యరామ్, డి.ఆదినారాయణ, ఎం.రాజశేఖర్, కెఎస్ఎన్.రావు, నీరుకొండ రామచంద్రరావు, ఎన్.రామారావు, బొడ్డు పైడిరాజు, వై.మస్తానప్పు, ఎసిసి, ఎస్‌టి అసోసియేషన్ అధ్యక్షులు బి.తౌడన్న, కాంట్రాక్టు కార్మిక సంఘాల ప్రతినిధులు నమ్మి రమణ, ఒవి.రావు, వివి.రమణ పాల్గొన్నారు.

6న సిఎం చేతుల మీదుగా సంగం, నెల్లూరు బ్యారేజిల ప్రారంభం

ప్రజాశక్తి-అమరావతి బ్యూరో

పెన్నా నదిపై నెల్లూరు జిల్లాలో నిర్మించిన మేకపాటి గౌతంరెడ్డి సంగం బ్యారేజ్, నెల్లూరు బ్యారేజ్‌లను ఈ నెల 6న రాష్ట్ర ముఖ్యమంత్రి వైఎస్ జగన్‌మోహన్‌రెడ్డి ప్రారంభించనున్నారు. ఈ నెల 6న ఉదయం 9.30గంటలకు తాడేపల్లి నుంచి గన్నవరం చేరుకుని, అక్కడి నుంచి 10.40కు సంగం బ్యారేజ్ వద్దకు చేరుకుంటారు. సంగం బ్యారేజ్ ప్రారంభం అనంతరం అక్కడ ఏర్పాటు చేసిన బహిరంగ సభలో మాట్లాడతారు. అనంతరం 1.50 గంటల నుంచి 2.20 గంటల మధ్య నెల్లూరు బ్యారేజ్ కమ్ బ్రిడ్జిని ప్రారంభిస్తారు. అక్కడి నుంచి బయల్దేరి, 4.15 గంటలకు తాడేపల్లికి చేరుకుంటారు.

సాహితీ తేజోమూర్తి బమ్మెర పోతన

● తెలంగాణ సిఎం కెసిఆర్

ప్రజాశక్తి - హైదరాబాద్ బ్యూరో
భాగవతాన్ని తెలుగులోకి అనువాదం చేసి, తెలంగాణ భాషామృతాన్ని పంచిన సహజ కవి, సాహితీ తేజోమూర్తి.. బమ్మెర పోతనామాత్యులు అని ముఖ్యమంత్రి కె.చంద్రశేఖర్ రావు కీర్తించారు. బమ్మెర పోతన జయంతిని పురస్కరించుకుని పోతన్న సాహితీ సౌరభాన్ని సిఎం స్మరించుకున్నారు.

కవిగా, సాహితీవేత్తగా, తెలంగాణ గడ్డమీదనుంచి పోతనామాత్యులు విరచించిన సాహితీ శోభ తెలుగు సాహితీ చరిత్రలో అజరామరమై వెలిగిపోతుందని సిఎం తెలిపారు. ‘బాల రసాల సాల నవపల్లవ కోమల కావ్యకన్యకన్ ” అంటూ ఆత్మాభిమానం కలిగిన కవిగా, తన కావ్యాన్ని రాజులకు కాకుండా భగవంతుడైన శ్రీరామునికే అంకితమిచ్చి, కవి ఆత్మగౌరవాన్ని చాటిన తెలంగాణ ప్రజాకవి పోతనామాత్యులు, అని సిఎం కొనియాడారు. భాగవతం ద్వారా రంగరించి, మనకు పోతన్న అందించిన పద్య గుళికలు, భక్తి మాధుర్యాన్నీ, భాషా పాండిత్య రసాన్ని పంచుతాయన్నారు. భాగవతం ద్వారా అలతి పదాలతో శ్రీకృష్ణతత్వాన్ని సామాన్యులకు చేర్చిన పోతన్న, ప్రజాకవి అని సిఎం అన్నారు. కర్ణపేయమై తన్మయత్వంలో ముంచెత్తడం పోతనామాత్యుని సాహిత్య విలక్షణశైలిగా సిఎం పేర్కొన్నారు. పోతన పద్యాన్ని వినని తెలుగువారుండరు అంటే అతిశయోక్తి కాదన్నారు. వరంగల్లు జిల్లా పాలకుర్తికి చెందిన బమ్మెర గ్రామంలోని పోతనామాత్యుని జన్మస్థలంలో వారి జ్ఞాపకార్థం పలు అభివృద్ధి కార్యక్రమాలను రాష్ట్ర ప్రభుత్వం ఇప్పటికే చేపట్టిందన్నారు. భవిష్యత్తులో బమ్మెర ప్రాంతాన్ని సాహితీ ఆధ్యాత్మిక కేంద్రంగా తీర్చిదిద్దుతామని, ఆ మహాకవి స్ఫూర్తితో తెలంగాణ ప్రభుత్వం తెలంగాణ భాషకు, కవిత్వానికి, ఆధ్యాత్మిక ధోరణులకు పెద్దపీట వేస్తోందని సిఎం కెసిఆర్ తెలిపారు.

నియంతృత్వ బిజెపిని నిరోధించడమే సిపిఎం లక్ష్యం

- టిఆర్ఎస్‌తో పొత్తు మునుగోడుకే పరిమితం
- రాష్ట్రంలో అనేక సమస్యలు కెసిఆర్ దృష్టికి తీసుకెళ్లాం..
- సిపిఎం తెలంగాణ రాష్ట్ర కార్యదర్శి తమ్మినేని వీరభద్రం

సమావేశంలో మాట్లాడుతున్న తమ్మినేని

ప్రజాశక్తి -హైదరాబాద్
అంబేద్కర్ రచించిన రాజ్యాంగానికి భంగం కలిగిస్తూ నియంతృత్వ పోకడలను అవలంభిస్తున్న బిజెపిని దేశంలోనూ, రాష్ట్రంలోనూ నిరోధించడమే కమ్యూనిస్టుల లక్ష్యమని సిపిఎం తెలంగాణ రాష్ట్ర కార్యదర్శి తమ్మినేని వీరభద్రం అన్నారు. మహబూబాబాద్ జిల్లా గార్ల మండల కేంద్రంలోని ఇందిరానగర్‌లో సిఐటియు రాష్ట్ర ప్రధాన కార్యదర్శి పాలడుగు భాస్కర్ తండ్రి పాలడుగు చిన్న వెంకయ్య సంస్మరణ కార్యక్రమం ఆదివారం నిర్వహించారు. తమ్మినేని హాజరై వెంకయ్య చిత్ర పటానికి పూల మాలవేసి ఘనంగా నివాళులు అర్పించారు. అనంతరం ఏర్పాటు చేసిన విలేకరుల సమావేశంలో ఆయన మాట్లాడారు. రాబోయే అసెంబ్లీ ఎన్నికలలో బిజెపి అధికారంలోకొచ్చే ఎత్తుగడలో భాగంగా సంకేతాలు ఇవ్వడానికే మునుగోడు ఉప ఎన్నికలు వచ్చాయన్నారు. మునుగోడులో కాంగ్రెస్ పార్టీకి బిజెపిని ఓడించే సత్తా లేదనే రాష్ట్ర కమిటీ అభిప్రాయం మేరకు టిఆర్ఎస్‌కు మద్దతు ఇచ్చినట్టు తెలిపారు. మూడవ స్థానంలో కాంగ్రెస్ నిలుస్తోందని జోస్యం చెప్పారు. మునుగోడులో బలమైన ఓటు బ్యాంకు కలిగిన సిపిఐ, సిపిఎంలు పోటీ చేసి ఓట్లు చీల్చి బిజెపికి లాభం చేకూర్చడం కంటే బిజెపిని నిరోధించడానికి టిఆర్ఎస్‌కు మద్దతు ఇచ్చినట్టు పునరుద్ఘాటించారు. కమ్యూనిస్టులు ఓట్లు, సీట్లలో బలంగా లేనప్పటికీ ప్రజల సమస్యలపై పోరాటం చేయడంలో బలం ఉందని తెలిపారు. సిఎం కెసిఆర్‌తో సిపిఎం బృందం రెండు రోజుల కిందట భేటీ అయిందని, ఇందులో అసంఘటిత రంగ కార్మికుల సమస్యలు, పోడు భూముల సమస్యలు, విఆర్ఎల సమస్యలు, ఆర్‌టిసి కార్మికుల సమస్యలు, నిరుద్యోగులు, డబుల్ బెడ్‌రూమ్ ఇళ్లు, దళిత బంధు సమస్యలను పరిష్కరించాలని వినతిపత్రం అందించినట్టు తెలిపారు. అనంతరం జరిగిన క్యాబినెట్ సమావేశంలో 500 ఇళ్లు అదనంగా పెంచుతూ ప్రభుత్వం నిర్ణయం తీసుకుందని అన్నారు. టిఆర్ఎస్ ప్రభుత్వం వచ్చి ఎనిమిదేళ్లు అవుతున్నా పరిశ్రమల్లో కనీస వేతన సవరణ జిఒ అమలు చేయలేదని అన్నారు. పోడు చట్టం ప్రకారం దరఖాస్తులు చేసుకున్న అర్హులకు స్థానిక కమిటీ సభ్యుల సూచనల మేరకు పట్టాలివ్వాలని కోరుతూ ఈ నెల 8న మరోసారి సిఎం కెసిఆర్‌తో భేటీలో కోరనున్నట్టు తెలిపారు. బిజెపికి వ్యతిరేకంగా లౌకిక శక్తులు ఏకం కావాలని సిఎం కోరారని చెప్పారు. ఎన్నికలకు ముందు జాతీయ స్థాయిలో ముందస్తు ఫ్రంట్ ఏర్పాటు చేయడం సరైనది కాదని చెప్పినట్టు తెలిపారు. అసెంబ్లీ ఎన్నికల్లో అప్పటి పరిస్థితులను బట్టి పొత్తులపై నిర్ణయం తీసుకుంటామన్నారు. చౌటుప్పల్‌లో డిగ్రీ, పాలమూరులో ఇంటర్ కళాశాలలు, మూసీ నది ప్రక్షాళన చేయాలని సిఎం కెసిఆర్‌ను కోరినట్టు తెలిపారు. సుప్రీంకోర్టు పరిధిలో ఉన్న జర్నలిస్టుల ఇళ్ల స్థలాల విషయమై జస్టిస్ రమణ జర్నలిస్టులకు అనుకూలంగా తీర్పు చెప్పిన నేపథ్యంలో రాష్ట్రంలో ఉన్న జర్నలిస్టులకు ఇళ్ల స్థలాలు ఇవ్వాలని కోరామన్నారు. ఇందుకు కెసిఆర్ సానుకూలంగా స్పందించినట్టు తెలిపారు. సమావేశంలో రాష్ట్ర కార్యదర్శి వర్గ సభ్యులు జి.నాగయ్య, పోతినేని సుదర్శన్‌రావు, పాలడుగు భాస్కర్, డిజి నరసింహరావు, టి.జ్యోతి, నాయకులు అన్నవరపు కనకయ్య, మాచర్ల భారతి, పార్టీ జిల్లా కార్యదర్శి సాదుల శ్రీనివాస్, మండల కార్యదర్శి కందునూరి శ్రీనివాస్ తదితరులు పాల్గొన్నారు.

14 నుంచి 27 వరకు దేశ రక్షణ భేరి

(మొదటి పేజీ తరువాయి)
రానున్న రోజుల్లో మరింత ఉధృత పోరాటాలు సాగుతాయన్నారు. రాష్ట్రంలో నిరుద్యోగ యువతను ప్రభుత్వం పట్టించుకోవడంలేదన్నారు. మోడీకి భయపడి అదానీ, అంబానీకి ప్రభుత్వ ఆస్తులను అప్పగిస్తున్నారన్నారు. అన్న క్యాంటీన్‌పై దాడు చేయడాన్ని సిపిఎం ఖండిస్తోందని ఒక ప్రశ్నకు జవాబుగా చెప్పారు. తెనాలిలో దాడులు చేశారని, ఇది సరికాదన్నారు. పేదలకు ప్రభుత్వమే అన్నం పెట్టాలన్నారు. విలేకర్ల సమావేశంలో సిపిఎం రాష్ట్ర కార్యదర్శివర్గ సభ్యులు మూలం రమేష్ పాల్గొన్నారు.

మోడీ ఎనిమిదేళ్ల పాలనలో రూ.100 లక్షల కోట్లకు అప్పులు

(మొదటి పేజీ తరువాయి)
డబుల్ ఇంజిన్లు కాదని పేర్కొన్నారు. కేవలం బిజెపి రాష్ట్రాలు మాత్రమే తెలంగాణతో సమానంగా పనిచేస్తే మనదేశం ఇప్పుడు 4.6 ట్రిలియన్ డాలర్ల ఆర్థిక వ్యవస్థగా ఉండేదన్నారు. బిజెపి చేప్పే డబుల్ ఇంజిన్ ప్రభుత్వాలన్నిటి కంటే, తెలంగాణ ఆర్థిక క్రమశిక్షణతో వృద్ధిరేటులో ముందుందని కెటిఆర్ వివరించారు. తెలంగాణ ఆర్థిక గణాంకాలపై మాట్లాడిన కేంద్ర ఆర్థిక మంత్రి నిర్మలాసీతారామన్... కేంద్ర ప్రభుత్వ లెక్కలు కూడా ప్రస్తావిస్తే బాగుండేదన్నారు.

‘అనంత’పై అదాని కన్ను

(మొదటి పేజీ తరువాయి)
ఏర్పాటు చేయాలని భావించారు. ఎపిఎండిసికి ఇనుప గనులు కేటాయించకపోవడంతో ఈ పరిశ్రమ ఏర్పాటు ఇప్పటికీ ముందుకు కదల్లేదు. ఈ భూములను సైతం అదానికి ఇవ్వడానికి ప్రభుత్వం సిద్ధపడింది. ప్రయివేటు సంస్థలు పరిశ్రమల కోసం రైతుల నుంచి తీసుకున్న భూములను కూడా లీజు పద్ధతిలో ఇచ్చేందుకు సమయత్తమవుతోంది.

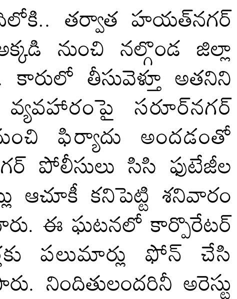
ఏర్పాటుకు పరిశీలన జరుగుతోంది

అదాని సంస్థ సోలార్ ప్లాంట్ ఏర్పాటుకు పరిశీలన జరుగుతోంది. ఆ సంస్థ ప్రతినిధులు ఇక్కడి భూములను పరిశీలించి వెళ్లారు. ఎక్కడ అనువుగా ఉన్నాయన్నది చూస్తున్నారు. ప్రభుత్వ మార్గదర్శకాల ప్రకారం లీజు పద్ధతిలోనే భూములు తీసుకోవడం జరుగుతుంది. ఈ ప్రక్రియ ఇంకా ప్రాథమిక దశలో ఉంది.

కోదండ రామమూర్తి, ఎన్ఆర్ఇడిపి జిల్లా మేనేజరు

కిడ్నాప్‌కు సూత్రధారి బిజెపి కార్పొరేటరే

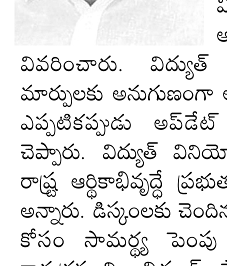
కార్పొరేటర్ సహా మరో పది మంది అరెస్టు



ప్రజాశక్తి - హైదరాబాద్ బ్యూరో
హైదరాబాద్, సరూర్‌నగర్ పిఅండ్‌టి కాలనీలో కలకలం సృష్టించిన యువకుడి కిడ్నాప్ కేసు మిస్టరీ వీడింది. రాచకొండ పోలీసులు సకాలంలో స్పందించి బాధితుడిని కిడ్నాపర్ల చెర నుంచి తప్పించారు. ఈ వ్యవహారంలో బిజెపి కార్పొరేటర్ ప్రేమ్ మహేశ్వర్‌రెడ్డి సహా పది మంది నిందితులను అదుపులోకి తీసుకున్నారు. మరో ఐదుగురు పరారీలో ఉన్నారు. కిడ్నాప్ వ్యవహారంలో కార్పొరేటర్ ప్రేమ్ మహేశ్వర్‌రెడ్డి సూత్రధారి అని ఎల్‌బి నగర్ ఎసిపి శ్రీధర్‌రెడ్డి తెలిపారు. పోలీసులు తెలిపిన వివరాల మేరకు... సరూర్‌నగర్ పోలీసు స్టేషన్ పరిధిలోని పిఅండ్‌టి కాలనీలో మాజీ రౌడీషీటర్, బిజెపి నేత లంకా లక్ష్మీనారాయణకు గడ్డిఅన్నారం బిజెపి కార్పొరేటర్ బద్దం ప్రేమ్‌మహేశ్వర్‌రెడ్డి మధ్య రాజకీయంగా విభేదాలున్నాయి. ప్రేమ్ మహేశ్వర్‌రెడ్డి, శ్రవణ్, మురళి కలిసి కిడ్నాప్ కుట్ర పన్నారు. లక్ష్మీనారాయణతోపాటు అతని రెండో కుమారుడిని కిడ్నాప్ చేసి బాగా కొట్టాలని ప్లాన్ చేశారు. కుట్రను అమలు చేసేందుకు ప్రేమ్ మహేశ్వర్‌రెడ్డి బిజెపి సానుభూతిపరుడు, సచివాలయం ఆర్థిక శాఖలో పొరుగుసేవల ఉద్యోగిగా పనిచేసే పునీత్ తివారిని సంప్రదించాడు. ఈ నెల 1న పునీత్ వనస్థలిపురంలో ఉండే పది మంది యువకులతో కలిసి అర్ధరాత్రి రెండు కార్లలో లక్ష్మీనారాయణ నివాసానికి చేరుకున్నారు. ఈ సమయంలో ఆయన నిద్రిస్తుండడంతో ఇంటి ముందు గణేశ్ మండపం వద్ద ఉన్న అతని రెండో కుమారుడు సుబ్రహ్మణ్యంను బలవంతంగా కారులోకి ఎక్కించారు. అక్కడి నుంచి ఎల్‌బినగర్ బివికె థియేటర్ సమీపంలోని ఓ గదిలోకి.. తర్వాత హయత్‌నగర్ సమీపంలోని మునగనూరు, అక్కడి నుంచి నల్గొండ జిల్లా చింతపల్లి దగ్గరకు తీసుకెళ్లారు. కారులో తీసువెళ్తూ అతనిని తీవ్రంగా కొట్టారు. కిడ్నాప్ వ్యవహారంపై సరూర్‌నగర్ పోలీసులకు తల్లిదండ్రుల నుంచి ఫిర్యాదు అందడంతో ఎల్‌బినగర్ ఎస్‌ఒటి, సరూర్‌నగర్ పోలీసులు సిసి ఫుటేజీల ఆధారంగా చింతపల్లిలో ఉన్నట్లు ఆచూకీ కనిపెట్టి శనివారం రాత్రి సుబ్రహ్మణ్యంను విడిపించారు. ఈ ఘటనలో కార్పొరేటర్ ప్రేమ్‌మహేశ్వర్‌రెడ్డి కిడ్నాపర్లకు పలుమార్లు ఫోన్ చేసి మాట్లాడినట్లు పోలీసులు తెలిపారు. నిందితులందరినీ అరెస్టు చేసిన పోలీసులు ఆదివారం రిమాండ్‌కు తరలించారు.

పారిశ్రామిక రంగానికి ‘విద్యుత్’ భరోసా

ఇంధన శాఖ మంత్రి పెద్దిరెడ్డి రామచంద్రారెడ్డి



ప్రజాశక్తి-అమరావతి బ్యూరో
పారిశ్రామిక రంగానికి భరోసా కల్పించే విధంగా విద్యుత్ సరఫరా చేయాలని ఇంధన శాఖ మంత్రి పెద్దిరెడ్డి రామచంద్రారెడ్డి అధికారులను ఆదేశించారు. అత్యంత నాణ్యమైన, నమ్మకమైన విద్యుత్‌ను సరఫరా చేస్తేనే రాష్ట్రానికి పరిశ్రమలు, పెట్టుబడులు వస్తాయని తెలిపారు. కొత్త ఆవిష్కరణలతోపాటు అంతర్జాతీయ టెక్నాలజీలను వినియోగించుకొని విద్యుత్ రంగాన్ని బలోపేతం చేయాలని చెప్పారు. విద్యుత్ శాఖ అధికారులతో మంత్రి వర్చువల్‌గా ఆదివారం సమావేశమయ్యారు. గత రెండున్నరేళ్లల్లో రాష్ట్రానికి కొత్తగా రూ.24,956 కోట్ల పెట్టుబడులు వచ్చాయని మంత్రి చెప్పారు. 129 మెగా యూనిట్లు పెట్టుబడులు పెట్టేందుకు ఒప్పందాలు చేసుకున్నట్లు వివరించారు. రాష్ట్రంలో ఆర్థిక కార్యకలాపాలు బాగా పెరుగుతున్నాయని, విద్యుత్ వినియోగం కూడా గణనీయంగా పెరుగుతోందని తెలిపారు. విశాఖ సర్కిల్‌లో 2018తో పోల్చుకుంటే ప్రస్తుతం విద్యుత్ వినియోగం 28.27 శాతం పెరిగిందని వివరించారు. ది ఎనర్జీ అండ్ రిసోర్సెస్ ఇనిస్టిట్యూట్ (టెరి) వంటి కేంద్రప్రభుత్వ సంస్థల మద్దతుతో రాష్ట్ర విద్యుత్ సంస్థలు సరికొత్త టెక్నాలజీలను అమలు చేయనున్నట్లు ఇంధన శాఖ ప్రత్యేక ప్రధాన కార్యదర్శి విజయానంద్‌తో పాటు అధికారులు మంత్రికి వివరించారు. విద్యుత్ రంగంలో వస్తున్న మార్పులకు అనుగుణంగా అధికారులు సిబ్బందిని ఎప్పటికప్పుడు అప్‌డేట్ చేయాలని మంత్రి చెప్పారు. విద్యుత్ వినియోగదారుల సంక్షేమం, రాష్ట్ర ఆర్థికాభివృద్ధే ప్రభుత్వ అంతిమ లక్ష్యమని అన్నారు. డిస్కంలకు చెందిన సీనియర్ అధికారుల కోసం సామర్థ్య పెంపు (కెపాసిటీ బిల్డింగ్) కార్యక్రమాన్ని విద్యుత్ సౌధలో సోమవారం నిర్వహించనున్నట్లు అధికారులు చెప్పారు. ఈ కార్యక్రమంలో ట్రాన్స్‌కో సిఎమ్‌డి బి శ్రీధర్, జెఎండిలు పృథ్వీతేజ్, మల్లారెడ్డి, నెడ్‌క్యాప్ ఎమ్‌డి ఎస్ రమణారెడ్డి, డిస్కంల సిఎమ్‌డిలు కె సంతోషరావు, జె పద్మ జనార్ధన్ రెడ్డి, ట్రాన్స్‌కో డైరెక్టర్లు భాస్కర్, మురళి తదితరులు పాల్గొన్నారు.

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF TRILOK SECURITY SYSTEMS INDIA PRIVATE LIMITED

S.No	PARTICULARS	DETAILS
1	Name of corporate debtor	**Trilok Security Systems India Private Limited**
2	Date of incorporation of corporate debtor	**December 13, 2005**
3	Authority under which corporate debtor is incorporated / Registered	RoC - Vijayawada
4	Corporate Identity No.	U74920AP2005PTC048418
5.	Address of the registered office and principal office of corporate debtor	#6-8-1227, NGO's Colony, Khadi Circle Tirupathi AP 517501
6.	Date of closure of Insolvency Resolution Process	September 01, 2022
7.	Liquidation commencement date of corporate debtor	September 01, 2022 (Copy of order received on September 2, 2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Gopikrishna ByadigeralBBI/IPA-001/IP-P00206/2017-2018/10406
9.	Address and e-mail of the liquidator, as registered with the Board	**Address:** 2-2-271/73/1, Plot No.73, Lakshmi Enclave, Phase 2, Near Sanjive Reddy Garden, Macha Bolarum City, Hyderabad, Telangana-500010, India, **Email id: bgopikrishna2000@gmail.com**
10.	Address and e-mail to be used for correspondence with the liquidator	**Address for correspondence:** 2-2-271/73/1, Plot No.73, Lakshmi Enclave, Phase 2, Near Sanjive Reddy Garden, Macha Bolarum City, Hyderabad, Telangana 500010, India. **Email id: trilok.cirp@gmail.com**
11.	Last date for submission of claims	October 1, 2022.

Notice is hereby given that the National Company Law Tribunal, Amaravati has ordered the commencement of liquidation of the Trilok Security Systems India Private Limited on **September 1, 2022.**

The stakeholders of Trilok Security Systems India Private Limited are hereby called upon to submit their claims with proof on or before **October 1, 2022**, to the liquidator at the address mentioned against item No.11.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/- GOPIKRISHNA BYADIGERA
Liquidator of Trilok Security Systems India Private Limited
IBBI/IPA-001/IP-P00206/2017-2018/10406

Date: 05.09.2022
Place: Hyderabad

ALUMINIUM INDUSTRIES LIMITED

ALIND

CIN: U27203KL1946PLC000057
Regd. Office: No. 1, Ceramic Factory Road, Kundara-691501, Dist- Kollam, Kerala. Contact: (0474) 2580828,
Email: cs@alindltd.in Website: www.alind.org

NOTICE OF 76TH ANNUAL GENERAL MEETING OF THE MEMBERS

Dear Member(s),

1. Notice is hereby given that the 76th Annual General Meeting (AGM) of the Members of Aluminium Industries Limited ('the Company') will be held on Wednesday, September 28, 2022 at 11.30 A.M at registered office of the Company at No.1 Ceramic Factory Road, Kundara, - 691501 Kollam, Kerala
2. The facility for e-voting to members in respect of the business to be transacted at the AGM is provided by the Company and has appointed CDSL for the same. The Notice of AGM is available on website of the Company i.e. www.alind.org and CDSL i.e., www.evotingindia.com. The voting period begins on Sunday, September 25, 2022 at 9.00 a.m. and ends on Tuesday, September 27, 2022 at 5.00 p.m (Remote voting shall not be allowed beyond the said date and time). Eligible members who have acquired shares after the dispatch of notice and holding shares as of the cut-off date i.e. September 21, 2022 may approach the Company at cs@alindltd.in for issuance of the User ID and password for exercising their right to vote by electronic means. Members who have voted by remote e-voting services may attend the AGM but cannot cast their vote again at the AGM. The Voting through polling paper shall also be made available at the meeting for members present at the meeting. A person, whose name is recorded in the Register of Members or Beneficial Owners maintained by the Depositories as on the cut-off date i.e. September 21, 2022 only shall be entitled to avail the facility of remote e-voting/voting at the AGM.
3. All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL,) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call on 022-23058542/43.

SD/-
Aluminium Industries Limited
Jayakumar K. Chettiyar
Director & Company Secretary

GEEKAY WIRES LIMITED

Registered Office: 11-70/5, G.P. Complex, Balanagar, Hyderabad - 500 018, Telangana.
Tel.: +91 40 2377 8090, Fax: +91 40 2377 8091 Email: compliance.geekaywires@gmail.com
Website: www.geekaywires.com | **CIN: L63000TG1989PLC010271**

NOTICE OF 33rd ANNUAL GENERAL MEETING, E-VOTING INFORMATION, CUT-OFF DATE, ANNUAL BOOK CLOSURE ETC.

Notice is hereby given that the 33rd Annual General Meeting (AGM) will be convened on Friday, September 30, 2022 at 11:00 a.m. through Video Conferencing (VC)/Other Audio Visual Means (OAVM) facility to transact the business as set out in the Notice of the AGM. The Notice of the 33rd AGM and the Annual Report shall also be available on the website of the Company at **www.geekaywires.com** and also on the website of National Stock Exchange of India Limited at **www.nseindia.com**. The AGM Notice is also disseminated on the website of CDSL (agency for providing the Remote e-Voting facility and e-voting system during the AGM) i.e. **www.evotingindia.com**.

In terms of MCA Circular, the Notice of the 33rd AGM and the Annual Report has been sent by email to those shareholders whose email address is registered with the Company. The requirement for sending Notice & Annual Report of 33rd AGM by physical mode has been dispensed with vides MCA Circular/SEBI Circular(s).

In compliance with Section 108 of Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rule 2014, as amended from time to time and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 the members are provided with the facility to cast their votes on resolution set out in the Notice of the AGM through electronic voting (e-voting) system provided by CDSL. The voting rights shall be in proportion to the equity shares held by them in the equity share capital of the company as on September 23, 2022 ("cut off date"). The Books of Share Transfers and Register of Members will be closed from September 24, 2022 till September 30, 2022 (both days inclusive) for the purpose of the 33rd Annual General Meeting of the Company. For the purpose of dividend, the Company has fixed September 23, 2022 as the record date for entitlement of Dividend to Members for the dividend amount if declared and approved by the Members in the Annual General Meeting.

The remote e-voting shall commence on Tuesday, September 27, 2022 (9:00 A.M. IST) and ends on Thursday, September 29, 2022 (5:00 P.M. IST). The remote e-voting module shall be disabled thereafter by CDSL. The members who have cast their vote by remote e-voting prior to the 33rd AGM may participate in the AGM through VC/OAVM facility but shall not be entitled to cast their vote during the AGM. Only those member/shareholders who will be present in the AGM through VC/OAVM facility and have not cast their vote through re-mote e-voting are eligible to vote at the AGM. A person whose name is recorded in the Register of Members or in the Register of Beneficial owners maintained by the depositories as on the cut-off date i.e. September 23, 2022 only shall be entitled to avail the facility of remote e-voting as well as e-voting at the AGM.

Any person, who becomes a member of the company after dispatch of the Notice of the meeting and holding shares as on the cut-off date may obtain the user ID and password by sending a request at **helpdesk.evoting@cdslindia.com**. However if a person is already registered with CDSL for e-voting then existing user id and password can be used for casting vote.

Members holding shares in physical mode, who have not registered /updated their email address with the Company are requested to register with details of folio number, Name of Shareholder, complete address, self attested scanned copy of Aadhar Card, self attested scanned copy of Pan Card at **bsshyd@bigshareonline.com**.

Members holding shares in dematerialised mode, and those who have not registered/updated their email address with the Depository Participant, are requested to register/update their email address with the Depository Participants with whom they maintain their demat accounts.

If you have any queries or issues regarding attending AGM & e-Voting from the e-Voting System, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at **www.evotingindia.com**, under help section or write an email to **helpdesk.evoting@cdslindia.com** or contact Mr. Nitin Kunder (022-23058738) or Mr. Mehboob Lakhani (022-23058543) or Mr. Rakesh Dalvi (022-23058542), who will also address grievances connected with the facility of voting by electronic means.

By Order of the Board
For Geekay Wires Limited
Sd/-
Ghanshaym Dass
Chairman & Managing Director

Place : Hyderabad
Date : 03.09.2022

yaari

YAARI DIGITAL INTEGRATED SERVICES LIMITED

(formerly Yaari Digital Integrated Services Limited and Indiabulls Integrated Services Limited)
(CIN: L51101HR2007PLC077999)
Registered Office: 5th Floor, Plot No. 108, IT Park, Udyog Vihar, Phase 1, Gurugram – 122016, Haryana
Website: www.yaari.com, **E-mail:** cs.iwsl@indiabulls.com

PUBLIC NOTICE OF CONVENING 15TH ANNUAL GENERAL MEETING THROUGH VC / OAVM

Notice is hereby given that the **15th Annual General Meeting ("AGM")** of the Members of **Yaari Digital Integrated Services Limited ("the Company")** will be held on **Friday, September 30, 2022, at 11:00 A.M.** (IST) through Video Conferencing ("VC") / Other Audio Visual Means (**"OAVM"**), for which the Company has made arrangements through KFin Technologies Limited (**"KFintech"**), in compliance with all the applicable provisions of the Companies Act, 2013 **("the Act")** and the Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with applicable circulars issued by the Ministry of Corporate Affairs **("MCA")** and Securities and Exchange Board of India (**"SEBI"**), to transact the businesses set out in the Notice calling the AGM. Members attending the AGM through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Act.

In accordance with the relevant circulars, the AGM Notice and the Annual Report for the financial year 2021–22 comprising of Financial Statements, Board Report's, Auditor's Report and other documents required to be attached therewith (**"Annual Report"**), will be sent in due course, only by email to all the Members, whose email addresses are registered with the Company or the Depository's Participant(s) (**"DPs"**). The aforesaid documents will also be available on the Company's website viz. www.yaari.com and also on the Website of the Stock Exchange(s) i.e. BSE Limited (BSE) and National Stock Exchange of India Limited (NSE) at www.bseindia.com and www.nseindia.com respectively. The AGM notice and Annual Report will also be available on the website of Registrar and Share Transfer Agent (**"RTA"**) at https://evoting.kfintech.com.

Manner of casting vote(s) through e-voting:

The Company is providing remote e-voting facility **("remote e-voting")** to all its Members to cast their votes on all the resolutions set out in the AGM Notice. The Company is also providing the facility of voting through e-voting system during the AGM (**"e-voting"**) to those Members who could not cast their vote(s) by remote e-voting. The detailed procedure for e-voting before the AGM (**"remote e-voting"**), as well as during the AGM (**"e-voting"**) and participation in the AGM through VC/OAVM, has been provided in the notes to AGM Notice which will be sent in due course, and shall be available on the websites of the Company, RTA, KFintech and Stock Exchange(s), as above.

Links for remote e-voting and joining AGM through VC/OAVM facility for Members, including for such Members who are holding shares in physical form, are provided below. Members are requested to carefully read all the Notes set out in AGM Notice and in particular, instructions for joining the AGM and manner of casting votes through e-voting.

Link to VC / OAVM	https://emeetings.kfintech.com/
Link for remote e-voting	**For Individual Members:** https://www.evoting.nsdl.com/ (holding securities in demat mode with NSDL) https://www.cdslindia.com/ (holding securities in demat mode with CDSL) **For non-Individual Members and Members holding shares in physical form:** https://evoting.kfintech.com

The Members of the Company who have not registered their email addresses can register the same with the Company, as per the following procedure:

i. Members who have not registered their email address may temporarily get their email address and mobile number registered with KFintech, by accessing the link: https://ris.kfintech.com/clientservices/mobilereg/mobileemailreg.aspx. Members are requested to follow the process as guided to capture the email address and mobile number for sending the soft copy of the notice and e-voting instructions along with the User ID and Password. In case of any queries, Member may write to einward.ris@kfintech.com.

ii. Alternatively, Member may send an e-mail request at the email id einward.ris@kfintech.com along with scanned copy of the signed copy of the request letter providing the email address, mobile number, self-attested PAN copy and Client Master copy in case of electronic folio and copy of share certificate in case of physical folio for sending the Annual report, AGM Notice and the e-voting instructions.

iii. Alternatively, by submitting a duly filled-in 'E-communication Registration Form', available on the website of the Company, which shall also be appended to the Notice of AGM.

For permanent registration of their e-mail addresses and bank mandate for receiving, dividend if any, directly through ECS, Members holding shares in electronic form, are requested to update the same with their DPs. Members holding shares in physical form, are requested to update with the RTA by writing to einward.ris@kfintech.com.

By Order of the Board
For **Yaari Digital Integrated Services Limited**
Sd/-
Priya Jain
Company Secretary

Place: Gurugram
Date: September 3, 2022

STATE BANK OF INDIA

RACPC-Gunfoundry, Gunfoundry Branch, Abids, Hyderabad-500001.

POSSESSION NOTICE (Symbolic)

Under Rule 8(1) (For Immovable property/ies)

Notice is hereby given under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, a demand notice was issued and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him under section 13(4) of the said Act read with Rule 9 of the said Act on the **1st September, 2022.**

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount and interest thereon.

Sl. No	Name of Borrower(s), Owner(s) & address	Description of the Mortgaged property(ies)	Amount Outstanding
1	**1) Sri Pawar Rajendranath** S/o Sri. Beerunath Pawar **2) Prem Devi** W/o Sri. Pawar Rajendranath, Plot No. 23, Road No.7, Phase 1, Vinayak Hills, BN Reddy Nagar, Sagar Road, Hyderabad - 500070. Office Address : **Smt. Prem Devi,** M/s. Parimala Suits and Saress, H.No. 4-2-895, Badichodi, Sultan Bazar, Hyderabad - 500095. A/c.Nos. 62495321734, 62495322068. Demand Notice Dt :18.06.2022 Branch: Hussaini Alam (20068)	All that piece and parcel of the house on Plot No. 423 East Part, admeasuring 150 Sq. Yards or 125.41 Sq. Mtrs., Having plinth area 858 Sq. Feet of R.C.C forming part of Sy. Nos. 94, 95, 96, 97 and 103, situated at Almasguda Village, Balapur Revenue Mandal, Ranga Reddy District under Badangpet Nagara Panchayat, Vide Deed No. 48/2017, Dated 04.01.2017 registered at Sub-registrar of L B Nagar in favour of Smt. Prem Devi W/o. Sri Pawar Rajendranath and bounded by: North : 20 feet Wide Road, South : Plot No. 460, East : Plot No. 424, West : Plot No. 423 West Part.	**Rs. 31,89,942/-** as on 01.09.2022 plus Interest, charges & incidental expenses thereon (Rs. 31,82,925/- As on 18.06.2022)

Place : Hyderabad, Date : 01.09.2022. Sd/- Authorised Officer

SoftSol India Limited

CIN: L72200TG1990PLC011771
Plot No. 4, Software units layout, Madhapur, Hyderabad – 500 081
Telephone: +91(40)- 42568500, Facsimile: +91 (40) 42568600
Email: cs@softsol.com, Website: www.softsolindia.com

NOTICE OF THE 32nd ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE

Notice is hereby given that:

1. The 32nd Annual General Meeting (AGM) of the Company will be held on Friday, the 30th September, 2022 at 10.00 a.m.(IST) at the registered office of the Company situated at Plot No. 4, Software Units Layout, Madhapur, Hyderabad - 500 081, Telangana;

2. In terms of MCA circulars and SEBI Circulars, the Notice of 32nd AGM, Directors Report, Financial Statements etc., 32nd Annual Report has been sent on 3rd September 2022 only by electronic mode (emails) to those members whose email IDs are registered with the RTA/Company/Depository Participants(s) as the requirements of sending physical copy of the Notice of the AGM and Annual Report for the Financial year 2021-22, have been dispensed away with.

3. Members may note that the 32nd Annual Report 2021-22 will also be available on the Company's website https://softsolindia.com/investors/annual-reports/, websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and on the website of Kfin Technologies Limited (agency for providing the Remote e-Voting facility) Website: www.kfintech.com.

4. In accordance with Section 108 of the Companies Act, 2013 read with Companies (Management and Administration) Rules 2014, Secretarial Standards on General Meetings and Regulation 44 of the SEBI (LODR) Regulations, 2015 (Listing Regulations), as amended from time to time, the Company is providing facility to its members holding shares either in physical form or in dematerialized form, as on the cut-off date of 23rd September 2022 (Thursday) to exercise their right to vote on all resolutions set forth in the Notice of the AGM. The members may cast their vote using an e-voting system (Remote e-voting). The Company has engaged Kfin Technologies Limited, Registrar and Transfer Agent (RTA/KfinTech) of the Company to provide Remote e-Voting facility. The detailed procedure/instructions for e-Voting are contained in the 32nd AGM Notice (Annual Report 2021-22).

5. The Shareholders, who have acquired shares and have become Shareholders of the Company after sending of email with 32nd Annual Report with Notice of the AGM by the Company and whose names appear in the Register of Shareholders or Register of beneficial holders as on the cut-off date i.e. 23rd September 2022 shall view the Notice of the AGM on the Company's website or on the website of KFin Technologies Limited or website of BSE Limited and such persons may obtain the login ID and password by approaching the KFin Tech / Company and also send a request at evoting@kfintech.com.

6. The e-voting period commences on 27th September 2022 form 09.00 A.M. and ends on 29th September 2022 up to 05.00 P.M. both days inclusive. During this period shareholders of the Company holding shares either in physical form or in dematerialized form, as on the cutoff date 23rd September 2022, may cast their vote electronically or may cast their vote by Poll at the Annual General Meeting in the manner and process as explained in the Notice of 32nd AGM. The e-voting module shall be disabled for voting after the close of the period mentioned above. Once the vote on a resolution is cast by the Member, the member shall not be allowed to change it subsequently. Further the Members who have casted their vote electronically may participate in the Annual General Meeting but shall not vote by way of poll at the meeting. The members who have not availed e-voting facility may cast their vote at the Annual General Meeting by ballot.

6. In case of any query pertaining to E-voting, please visit Help & FAQ's section available at KfinTech website https://evoting.kfintech.com/public/Faq.aspx or contact may KfinTech at Tel No. 1800 3094 001 (toll free) and also may send an e-mail request to evoting@kfintech.com to get the clarifications connected with the electronic voting.

7. Those members holding shares in Physical form, whose email addresses are not registered with the RTA/Company are requested to register the same with the KfinTech (RTA) or Company by sending an email to einward.ris@kfintech.com / cs@softsol.com. Members holding shares in demat form can update their email addresses with their Depository Participant.

7. Pursuant to Regulation 42 of SEBI (LODR) Regulation 2015 and Section 91 of the Companies Act, 2013 and the applicable Rules there under, the Register of Members and Share Transfer Books of the equity shares of the Company will remain closed from 24-09-2022 to 30-09-2022 (both days inclusive) for the purpose of Annual General Meeting.

Members are requested to refer the Notice of AGM for e-Voting procedure in detail and once again take note of the following information:

Date and time of commencement of voting through electronic means	September 27, 2022 at 09.00 AM (IST)
Date and time of ending of voting through electronic means	September 29, 2022 at 05.00 PM (IST)
Website addresses of the Company and others where the Notice of AGM (Annual Report) is displayed	www.softsolindia.com www.bseindia.com https://evoting.kfintech.com/

For SoftSol India Limited
Bhaskara Rao Madala
Whole time Director

Place: Hyderabad
Date: 04/09/2022

GENESIS FINANCE COMPANY LIMITED

CIN: L65910DL1990PLC040705
Regd. Office: 4 MMTC/STC Market, Geetanjali, New Delhi-110017
Corp. Office: 315, Third Floor, Square One Mall, Saket, New Delhi-110017
Tel. No.: 011-42181244, E-mail: genesis599@gmail.com,
Website: www.genesisfinance.net

NOTICE OF 32ND ANNUAL GENERAL MEETING, BOOK CLOSURE AND REMOTE E-VOTING INFORMATION

NOTICE is hereby given that 32nd Annual General Meeting ("AGM") of the members of the Company is scheduled to be held on **Friday, 30th September, 2022, at 11:00 A.M.** at the registered office of the Company situated at **4 MMTC/STC Market, Geetanjali, New Delhi -110017** to transact the businesses as set forth in the Notice convening the said AGM.

The electronic copies of Notice of 32nd AGM and Annual Report for the financial year 2021-22, Instructions for e-voting, Proxy Form and Attendance Slip have been sent to members by e-mail whose e-mail IDs are registered with the company/depository and physical copies by permitted mode to the members at their registered address. The Notice and Annual Report for the financial year 2021-22 is also available on Company's website i.e. www.genesisfinance.net, on Stock Exchange's Website www.msei.in and also on CDSL website www.evotingindia.com.

The dispatch of the Notice of the AGM will be completed on 05th September, 2022.

Pursuant to the provisions of Section 91 of the Companies Act, 2013 ("the Act") read with Rule 10 of the Companies (Management and Administration) Rules, 2014, and Regulation 42 of the Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015, ("Listing Regulations") the Register of Members and the Share Transfer books of the Company shall remain closed from **Saturday, 24th September, 2022 to Friday 30th September, 2022** (both days inclusive) for the purpose of AGM.

Further, pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the Listing Regulations, the Company is providing the facility to all its members to exercise their vote at the 32nd AGM by electronic means through e-voting services provided by CDSL ("remote e-voting").

Members may please note that the remote e-voting will commence on **Tuesday, 27th September, 2022 at 10:00 A.M. and will end on Thursday, 29th September, 2022 at 05:00 P.M.** both days inclusive. The remote e-voting module shall be disabled for voting thereafter. The cut-off date for determining the eligibility to vote by Electronic means or at the AGM is **Friday 23rd September, 2022**. Any person, who become a member after dispatch of notice and hold shares as on **Friday 23rd September, 2022** being cut off date, may obtain login ID and password by sending a request to helpdesk.evoting@cdslindia.com. The members whose name appear in the register of members/list of beneficial owners as on the Friday, 23rd September, 2022, being the cut-off date, are entitled to avail the facility of remote e-voting as well as the voting at the AGM. A person who is not a member as on the cut-off date should treat this notice for information purpose only.

The facility of voting through ballot paper shall also be made available at the AGM who have not cast their vote through remote e-voting. Further, a member may participate at the AGM even after exercising his/her right to vote through remote e-voting but shall not be allowed to vote again at the meeting.

In case of queries, members may contact Ms. Richa Bhardwaj, Compliance Officer at the above Registered Office, Phone:011-42181244, E-mail id: genesis599@gmail.com or the Registrar and Transfer Agents at the following address: Skyline Financial Services Private Limited, D-153A, 1st Floor, Okhla Industrial Area Phase - 1, East of Kailash, New Delhi – 110020, Tel: 011-26812682-83 Fax:011-26812682, E-Mail ID: info@skylinerta.com.

By order of the Board
For Genesis Finance Company Limited
Sd/-
Richa Bhardwaj
(Company Secretary and Compliance Officer)

Date: 05.09.2022
Place: New Delhi

LOKESH MACHINES LIMITED

Regd. Office: B-29, EEIE, Stage II, Balanagar, Hyderabad-500 037
Phone No: 040-23079310, E-mail: cosecy@lokeshmachines.com
Website: www.lokeshmachines.com CIN:L29219TG1983PLC004319

NOTICE OF THE 38th ANNUAL GENERAL MEETING INFORMATION OF REMOTE E-VOTING AND BOOK CLOSURE

NOTICE is hereby given that the 38th Annual General Meeting ('AGM") of Lokesh Machines Limited (the "Company") will be held through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") on **Wednesday, September 28, 2022 at 11:00 A.M.** (IST) in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder, the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 02/2021 dated January 13, 2021, 19/2021 dated December 8, 2021, 21/2021 dated December 14, 2021 and 02/2022 dated May 5, 2022 and other applicable Circulars Issued by the Ministry of Corporate Affairs ('MCA') and SEBI (collectively referred to as ' relevant Circulars"), to transact the business listed in the Notice convening the AGM of the Company.

In accordance with the aforesaid circulars, the aforesaid Notice and Annual Report have been sent only by email to all the members whose email Ids are registered with the Company/Depository Participants. The Notice along with Annual Report is also available on the website of the Company at www.lokeshmachines.com and on the website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com and NSDL at https://www.evoting.nsdl.com.

Members will be able to attend the AGM through VC/OAVM or view the live webcast of AGM provided by NSDL at https://www.evoting.nsdl.com by using their remote e-Voting login credentials and selecting the EVEN for the AGM. The instruction for joining the 38th AGM of the Company and the manner of participation in the remote e-voting or casting vote through electronic means at the said AGM are provided in the Notice convening the AGM. Members attending through VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

The documents referred to in Notice will be available for inspection without any fees to the members of the company from the date of circulation of this Notice upto the date of AGM. Members seeking to inspect such documents can send an email to cosecy@lokeshmachines.com.

Pursuant to provisions of Section 108 of the Companies Act, 2013 read with rules made thereunder as amended from time to time and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide to all its members the facility to cast their vote electronically, through the remote e-voting services provided by NSDL. Members holding shares in the physical/electronic form as on the cut-off date i.e. September 21, 2022 may cast their vote through remote E-voting. Further, the facility for voting through electronic means will also be available at the AGM for members who have not cast their vote(s) by remote E-voting already.

Information and Instructions including the details of user ID and password relating to e-voting have been sent to the Members through e-mail. The same login credentials should be used for attending AGM through VC / OAVM.The remote e-Voting facility will be available during the following voting period:

1. Date of Completion of electronic dispatch of Notice of AGM of the Company: September 04, 2022.
2. The remote e-voting shall commence on September 25, 2022 at 09:00 A.M. and ends on September 27, 2022 at 05:00 P.M. Remote e-Voting shall not be allowed beyond 5:00 P.M. on September 27, 2022. The remote e-voting module shall be disabled by the NSDL after the aforesaid date and time for voting and once the vote on a resolution is casted by the Member, the Member shall not be allowed to change it subsequently.
3. A Member may participate in the AGM even after exercising his/her vote, by remote e-Voting, but shall not be allowed to vote again in the AGM. Only a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-off date i.e. September 21st, 2022 shall be entitled to avail the facility of remote e-Voting or voting through electronic voting system at the AGM.
4. Any person, who acquires shares of the Company and becomes a Member of the Company after sending of the Notice and holding shares as of the Cut-off date, may obtain the login ID and password in the manner as provided in the Notice of AGM which is available on the website of the Company: www.lokeshmachines.com and on the website of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com and on the website of NSDL at www.evoting.nsdl.com. However, if the Member is already registered for e-Voting then the existing user ID and password can be used for remote e-Voting.
5. The manner of remote e-Voting and voting by electronic means during the AGM by Members holding shares in dematerialized mode, physical mode and for Members who have not registered their email addresses is provided in the Notice of the AGM.
6. Pursuant to the provisions of Section 91 of the Companies Act, 2013 the Register of Members and Share Transfer Books of the Company will remain closed from 22nd September, 2022 to 28th September, 2022 (both days inclusive) for the ensuing 38th Annual General Meeting of the Company.
7. If you have any queries or issues regarding attending AGM & e-Voting from the e-Voting System, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evoting.nsdl.com., under help section or write an email to evoting@nsdl.co.in or contact Mr. Amit Vishal (022- 24994360) or Mr. Rajiv Ranjan (022-24994738). Members may also write to the Company Secretary at the email id: cosecy@lokeshmachines.com.

For & on behalf of Board of Directors of Lokesh Machines Limited
Sd/-
Gurprit Singh
Company Secretary & Compliance Officer

Place: Hyderabad
Date : September 4, 2022

LIKHITHA

Fueling The Future

LIKHITHA INFRASTRUCTURE LIMITED

Regd. Off: 8-3-323, 9th Floor, Vasavi's MPM Grand,
Ameerpet 'X' Roads, Yellareddyguda, Hyderabad- 500 073. Telangana.
Website: www.likhitha.co.in, E-mail: cs@likhitha.in
(CIN: L45200TG1998PLC029911) Contact: +91 81210 10455

Notice is hereby given that the **23rd Annual General Meeting (AGM) of Likhitha Infrastructure Limited** ('the Company') is scheduled to be held on **Monday, September 26, 2022, at 12.00 P.M. IST** through Video Conference ('VC')/Other Audio-Visual Means ('OAVM') in compliance with the provisions of the Companies Act, 2013 ('the Act'), and Rules made thereunder, General Circular Nos. 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020, 20/2020 dated 5th May, 20, 02/2021 dated 13th January, 2021, 21/2021 dated 14th December, 2021 and 2/2022 dated 5th May, 2022, issued by the Ministry of Corporate Affairs ("MCA") read with Circular no. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13th May, 2022 and other relevant circulars issued by the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Collectively referred to as 'the Circulars'), to transact the business as set forth in the notice of AGM.

In accordance with the aforesaid Circulars, annual report for the financial year 2021-22, has been sent to all the members whose e-mail addresses are registered with the depository participant(s). The annual report along with the notice of AGM is also available on the Company's website **www.likhitha.co.in**, and on the website of stock exchanges **www.bseindia.com** and **www.nseindia.com**.

Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, MCA Circulars and SEBI Circulars, the Company is providing the facility of remote e-voting as well as e-voting during the AGM to its Members in respect of the business to be transacted at the AGM. For this purpose, the Company has entered into an agreement with CDSL for facilitating voting through electronic means, as the authorized agency. The facility of casting votes by a member using the remote e-voting system as well as e-voting during the AGM will be provided by CDSL.

All members are informed that:

1. The Business as stated in the notice of 23rd AGM shall be transacted through voting by electronic means;
2. The remote e-voting shall commence on Friday, September 23, 2022, at 9.00 a.m. (IST) and ends on Sunday, September 25, 2022, at 5.00 p.m. (IST);
3. The cut-off date for determining the eligibility to vote by remote e-voting or by e-voting system at the AGM is Monday, September 19, 2022;
4. Any person, who acquires shares of the Company and becomes a member of the Company after despatch of the notice of AGM and holds shares as on the cut -off date i.e., September 19, 2022, may obtain the login ID and password by sending a request at **helpdesk.evoting@cdslindia.com**. However, if a person is already registered with CDSL for e-voting, then his/her existing User ID and password can be used for casting vote.
5. Members may note that:

a) The remote e-voting module will be disabled by CDSL after the above-mentioned date and time for e-voting and the remote e-voting will not be allowed beyond the specified period;

b) Once the vote on a resolution is cast by the members, they will not be allowed to change it subsequently.

c) The facility of e-voting system shall also be made available during the AGM on Monday, September 26, 2022. Those members present at the AGM through VC/OAVM, who have not cast their vote by remote e-voting and are otherwise not debarred from doing so, shall be eligible to vote through the e-voting system during the AGM on Monday, September 26, 2022.

d) The members who have cast their vote by remote e-voting prior to the AGM, may attend the AGM but will not be entitled to cast their vote again; and

e) A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date will be entitled to avail the facility of remote e-voting or e-voting system during the AGM on September 26, 2022.

The procedure for remote e-voting by members and the procedure for registration of e-mail addresses for the members who have not registered e-mail addresses, is provided in the notice of AGM.

To receive the soft copies of notice of AGM along with the annual report for the financial year 2021-22, instructions for remote e-voting and instructions for participating in the AGM, members who have not yet registered or updated their e-mail addresses are requested to register their e-mail address with their depository participant(s) with whom they are maintaining their demat accounts.

The Company has appointed Mr. Ajay Naga Chowdary Vemuri, partner of M/s. VCAN & Associates, Practising Company Secretaries, Hyderabad (Membership No. F11106 & Certificate of Practice No. 15460) as the Scrutinizer to scrutinize the remote e-voting prior to the AGM and e-voting process during the AGM in a fair and transparent manner.

For detailed instructions pertaining to e-voting, members may please refer to the section 'Instructions for e-voting and e-voting during AGM' in the notice of AGM. In case of queries or grievances pertaining to e-voting procedure, members may refer the Frequently Asked Questions (FAQs) along with usual manner under help section of **www.evotingindia.com** or may contact Mr. Rakesh Dalvi, Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to **helpdesk.evoting@cdslindia.com** or call on 022-3058542/43 who will also address the queries or grievances connected with the voting by electronic means and provide technical assistance for AGM participation. Members may also write to the Company Secretary of the Company at **cs@likhitha.in**.

For Likhitha Infrastructure Limited
Sd/-
Mrs. Triveni Banda
Company Secretary and Compliance Officer

Date: 03.09.2022
Place: Hyderabad